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# Tamil Nadu Panchayats (Fifth Amendment) Act, 2008 41 of 2008

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## Tamil Nadu Panchayats (Fifth Amendment) Act, 2008

### 41 of 2008

An Act further to amend the Tamil Nadu Panchayats Act, 1994. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on May 30, 2008 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 170, page 153, dated June 2, 2008.

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Panchayats (Fifth Amendment) Act, 2008.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.1
- 1. Act came into force w.e.f. June 18, 2008 -- Refer 2008 (2) CTAR page 2.3

#### 2. Amendment Of Section 46 :-

In Section 46 of the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994), in sub-section (1), after clause (c), the following clause shall be added, namely:--

"(d) execute or implement all schemes, programmes or activities as may be entrusted to village panchayat from time to time.".